



Government of Jammu and Kashmir
Home Department, Civil Secretariat, J&K
Srinagar/Jammu

Notification,
Srinagar, the 26th, June, 2018

SRO 289, - Whereas, the immovable property comprising of land measuring 12 Marlas, under khasra No. 39(Old)/320(New) of Class-III situated at Village Rattu Chak, Tehsil Jammu is required by the Union Government in connection with the purposes of the Union.

Whereas, a requisition in this behalf has been received by the State Government from the Ministry of Defence, Government of India.

Now, therefore, in exercise of powers conferred by section 21 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968, the Government hereby notifies that the aforesaid property be requisitioned.

By order of the Government of Jammu and Kashmir.

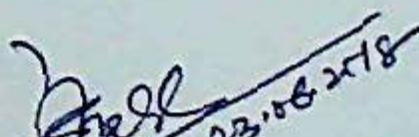
Sd/-
(R.K Goyal) IAS,
Principal Secretary to Government
Home Department

No. Home/Land-Acq/32/2018

Dated:- 26-06-2018

Copy to the:-

1. Principal Secretary to Hon'ble Governor.
2. Divisional Commissioner, Jammu.
3. Commissioner/Secretary to Government, Revenue Department.
4. Commissioner/Secretary to Government, Department of Law Justice and Parliamentary Affairs (w 7.s.c).
5. Director, Archaeology, Archives and Museums, J&K.
6. Deputy Commissioner, Jammu.
7. Special Secretary to Chief Secretary J&K.
8. Principal Director Defence Estates, Northern Command, Satwari, J&K Jammu.
9. Defence Estates Officer, Jammu Circle Jammu.
10. Pvt. Secretary to Principal Secretary (Home).
11. In-charge Website, Home Department.
12. Strock file.


(Sanjay K. Bhat) 23.06.2018

Deputy Secretary to the Government
Home Department

